

S.O.A. NO. 060/00716/2014

Vinay Asthana Vs. U.O.I. & Others

22.08.2014

Present: Mr. N.K. Bhalla, counsel for the applicant

1. Heard.
2. Issue notice to the respondents returnable on 03.09.2014.
3. Notice re-stay as well.
4. Mr. K.B. Sharma, learned counsel appearing vice Mr. D.R. Sharma, the Nodal Officer of the respondents department, accepts notice. He seeks and is granted 10 days' time for filing pleadings.
5. List on 03.09.2014.


(SANJEEV KAUSHIK)
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH .

4.MA 060/01124/2014 IN O.A. No.060/00716/2014

(VINAY ASTHANA VS. UOI)

26.08.2014

Present: Mr. N.K.Bhalla, counsel for the applicant in MA

1. MA No.060/01124/2014 has been filed under Rule 8 (3) of the C.A.T. (Procedure) Rules, 1987, praying that operation of impugned transfer order may be stayed being issued by an authority not competent to issue this order. Further, this case is covered in terms of similar matter in an order dated 22.08.2014 passed in OA No.060/00714/2014 (Bimla Kumari Vs. UOI & Ors.).
2. Issue notice.
3. Mr. D.R.Sharma, Advocate, who is present in the Court today, accepts notice on behalf of the respondents. He seeks and is allowed ten days' time to file a response to this MA.
4. ~~✓~~ List on 03.09.2014.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(UDAY KUMAR VARMA)
MEMBER (A)

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Reply to OA, as well
MA, not OAO II


UDAY KUMAR VARMA

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

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9.O.A. No.060/00716/2014, & MA 060/01124/2014

(VINAY ASTHANA VS. UOI)

03.09.2014

Present: Mr. N.K. Bhalla, counsel for the applicant.
Mr. K.B.Sharma, proxy for Mr. D.R.Sharma,
counsel for the respondents.

1. Learned counsel for the respondents seeks and is allowed two days' time to file reply to the OA as well as the MA.
2. List on 08.09.2014.

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(DR. BRAHM A. AGRAWAL)
MEMBER (J)

AS

(RAJWANT SANDHU)
MEMBER (A)

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Reply to OA/MA
not filed II.

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DABAL SINGH

(10)

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH.**

10.O.A. No.060/00716/2014 & MA 060/01124/2014

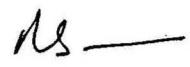
(VINAY ASTHANA VS. UOI)

08.09.2014

Present: Mr. N.K.Bhalla, counsel for the applicant.
Mr. K.B.Sharma, proxy for Mr. D.R.Sharma, counsel for the respondents

1. Learned proxy counsel for the respondents states that he will be filing written statement in the Registry in the course of the day.
2. Learned counsel for the applicant states that the matter may be taken up for hearing as early as possible.
3. As such list on 10.09.2014 for **final arguments.**


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

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1. Reply to our one
MA received.

2. re-joined not fixed.

3. when my brother sleep through night


D. SINGH

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

24. O.A. No. 060/00716/2014 & MAs 060/01124, 01203/2014

(Vinay Asthana Vs. U.O.I)

10.09.2014

Present: Sh. N.K. Bhalla, counsel for the applicant.
Sh. D.R. Sharma, counsel for the respondents.

1. After arguing for sometime, learned counsel for the applicant made a statement at the bar that he may be permitted to withdraw the instant O.A to enable him to file a representation before the respondents-department requesting therein to consider his posting to a nearby station, where his wife is posted.
2. Sh. D.R. Sharma, learned counsel for the respondents submitted that the authorities will consider his representation according to law.
3. O.A shall stand dismissed as withdrawn, with the liberty aforesaid.

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(RAJWANT SANDHU)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

'jk'